

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 935 of 2020

In the matter of:

Directorate of Economic Offences

....Appellant

Vs.

Binay Kumar Singhania & Ors.

....Respondents

Present

For Appellant: Mr. S.N. Mukherjee, Sr. Advocate along with Ms. Nandini Sen.

**For Respondents: Mr. Nipun Gautam & Mr. Kanishk Khetan, For R-1.
Mr. Gaurav Mitra, For R-1 & 3.**

ORDER
(Virtual Mode)

11.01.2021: Counsel for Appellant may file rejoinder, if any, within one week. Parties may file brief written submissions not more than three pages within a week. Copies of Judgments on which they want to refer and rely on, may also be filed separately.

List the appeal '**For Admission (After Notice)**' '**Hearing**' on **29th January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Sim/md